

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/87/2016
NAME OF THE PETITIONER(S) : K.P.S. Manoharan & 4 others
NAME OF THE RESPONDENT(S) : M/s Selvaraj Tex Private Limited & 3 others
UNDER SECTION : 397/398 , 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1 THIRIYAMBAR
KANNAN

Counsel for
R2 & R3



2 KRISHNA SIVANAN

Counsel for Petitioner



ORDER

Counsel for Petitioner present. Counsel for R2 and R3 present. In C.A.171/2017 that has been filed by the Petitioner seeking appointment of the Chartered Accountant is to look into the financial position of the 1st Respondent Company as on date, the assets available with the 1st Respondent Company as on date, the amount of the 1st Respondent Company's shares and liabilities pursuant to the scheme that have been discharged by the Applicant's and whether the 2nd Respondent has diverted any funds/assets/resources of the 1st Respondent Company and if so, the extent of the 1st Respondent Company's funds/assets/resources so diverted by the 2nd Respondent. Looking into the contents of the Application and the Prayer made, it becomes clear that under section 397 and 398 of the Companies and under new section 241, 242 r/w 244 of the year 2013, a thorough enquiry into the matter complained of is required before granting the prayer to the applicant petitioner, if any. Therefore, this Application shall be heard along with the Main Petition TCP/87/16. Put up on **23.10.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)